

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

CP No. 148(ND)/2016

IN THE MATTER OF:

Anil Kumar Jain & anr.

... APPLICANT / PETITIONER

Vs

**Vardhman Roller Flour Mills Pvt. Ltd. &
Ors**

... RESPONDENT

SECTION:

Under Section 241/242 of the Companies Act

Order delivered on 13.02.2018

Coram:

CHIEF JUSTICE (RTD.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

PRESENTS:

For the Petitioner(s):-

Mr. Achint Gupta, Advocate

For the Respondent(s):-

Mr. Arun Saxena, Ms. Nalini, Advocates

ORDER

On behalf of arguing counsel, Mr. Manoj Kumar Garg a request for adjournment has been made on the ground that he is not well today.

No objection has been raised by the other side.

Accordingly, the hearing is deferred to 26.03.2018 for arguments.

Sdl-

**(M. M. KUMAR)
PRESIDENT**

-Sdl-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**